

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.310/01336/2018**

**Dated Tuesday, the 9<sup>th</sup> day of October, Two Thousand Eighteen**

**PRESENT**

**HON'BLE MRS.JASMINE AHMED, MEMBER(J)  
&  
HON'BLE SHRI T.JACOB, MEMBER(A)**

G.Pethaiyan(Employee code 20544),  
Librarian (Retired),  
74 Padmavathy Nagar Extn,  
21<sup>st</sup> cross street, Madambakkam,  
Chennai 600 126. ... Applicant

By Advocate M/s R.Arumugam  
Vs.

1.Commissioner,  
Kendriya Vidyalaya Sangathan,  
Head Quarters, 18 Institutional Area,  
New Delhi 110 016.

2.Deputy Commissioner,  
Kendriya Vidyalaya Sangathan,  
Chennai Region, IIT Campus,  
Chennai 600 036. ... Respondents

**ORDER**

**(Pronounced by Hon'ble Mrs.JASMINE AHMED, Judicial Member)**

The applicant has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following relief:

"(i)For a declaration that the applicant deemed to have come under the GPF (Pension Scheme) in terms of the Policy under 1<sup>st</sup> respondent authorities O.M in F.No.152-1/79-80/KVS/Budget/Part-II dated 1-9-1988 with effect from 1-2-1989 and consequently extend the benefits of GPF(Pension) scheme to the applicant.  
(ii)Costs of this Original Application to be paid by the respondents.  
(iii)Pass such further or and other order as may be required in facts and circumstances of the case."

2. Heard Mr.R.Arumugam, learned counsel for the applicant. It is the contention of the learned counsel for the applicant that the applicant has preferred a representations dated 25.09.2017 & 07.02.2018 and states that respondents have not taken any decision on the pending representations of the applicant. At this stage, he states that he will be happy and satisfied if a direction is given by this Tribunal to decide the representation of the applicant within a stipulated time frame.

3. Accordingly, we direct the respondents to take a decision on the representations of the applicant dated 25.09.2017 & 07.02.2018 by passing a detailed, reasoned & speaking order within two months from the date of receipt of a certified copy of this order.

4. The OA is disposed of as above at the admission stage. It is made clear that nothing has been commented on the merits of the case.

(T.JACOB)  
MEMBER (A)

09.10 .2018

(JASMINE AHMED)  
MEMBER (J)

M.T.